

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT AND SESSIONS JUDGES – Transfers and Postings of District and Sessions Judges – ORDERS - ISSUED.

ROC.NO.3008/2022-B.SPL.

NOTIFICATION NO.329-B.SPL.

DATED: 22.07.2022.

READ:

The High Court is pleased to pass the following Transfers and Postings of District and Sessions Judges:-

The District and Sessions Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post **and also the post(s) for which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the post(s) for which his/her predecessor is holding full additional charge**, from the officers mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri Vinod Kumar , Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam.	XXV Additional Chief Judge, City Civil Court, Hyderabad. (Post Kept Vacant)	I Additional District and Sessions Judge, <i>Khammam</i> .	XXVI Additional Chief Judge, City Civil Court, Hyderabad.
2.	Sri N.Santhosh Kumar , Judge, Family Court-cum- III Additional District and Sessions Judge, <i>Mahabubnagar</i> .	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam. Vice Sri Vinod Kumar transferred	To Smt. P.Neeraja	I Additional District and Sessions Judge, Khammam.

3.	Sri Boya Srinivasulu, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, <i>Mahabubnagar.</i>	I Additional District and Sessions Judge, <i>Mahabubnagar.</i> Vice Smt. P.Neeraja transferred	To Smt. Y.Padma	From Smt. P.Neeraja
4.	Smt. P.Neeraja, I Additional District and Sessions Judge, <i>Mahabubnagar.</i>	Judge, Family Court-cum- III Additional District and Sessions Judge, <i>Mahabubnagar.</i> Vice Sri N.Santhosh Kumar transferred	To Sri Boya Srinivasulu	From Sri N.Santhosh Kumar
5.	Smt. Y.Padma, Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, <i>Mahabubnagar.</i>	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, <i>Mahabubnagar.</i> Vice Sri Boya Srinivasulu transferred	--	From Sri Boya Srinivasulu
Smt. Y.Padma, after assumption of charge as Special Judge for Trial of cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Mahabubnagar, will be full additional charge of the post of Special Sessions Judge for fast tracking the cases relating to atrocities against women-cum-IV Additional District and Sessions Judge, Mahabubnagar, until further orders.				

The officers mentioned in Column Number 4 will be in full additional charge of the post(s) mentioned in Column Number 2, till the substitute posted takes charges or until further orders which ever is earlier.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges/Unit Heads, shall make alternative arrangements under intimation to the High Court.

- NOTE:**
1. The officers, mentioned in column number 2 at Serial Nos.1 & 2 shall get themselves relieved immediately, from their present posts and take charge of their new posts on or before 20/1/22 without fail.
 2. The officers, mentioned in column number 2 at Serial Nos.3 to 5 shall get themselves relieved from their present posts and take charge of their new posts immediately.
 3. All the Officers under orders of transfer are directed to pronounce the judgments/orders which were already reserved and join at their new stations.

4. Sri Vinod Kumar is not entitled to draw transfer grant/disturbance allowance, transfer T.A., and other consequential benefits since the officer is transferred to the present station on his request.
5. All the Officers who are under orders of transfer are hereby directed to inform the High Court about the date of relief in the previous post and the date of joining in the new post with in seven days from the date of joining in the new post.
6. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the website is valid for relieving and joining duty.


REGISTRAR (VIGILANCE)

To

1. The officers and incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to **Hon'ble Judges** (for placing before their Lordships kind perusal).
3. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, High Court Premises, Hyderabad.
7. The Member Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
8. The Chief Judge, City Civil Court, Hyderabad.
9. **THE PRL. DISTRICT AND SESSIONS JUDGES:** Khammam **and** Mahabubnagar.
10. The Pay and Accounts Officer, Hyderabad.
11. **THE DISTRICT TREASURY OFFICERS:** Khammam **and** Mahabubnagar.
12. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II (Buildings) Section, (c) Vigilance Cell, (d) E.Section, (e) Work Review Cell, (f) O.P. Cell, (g) D.I (Budget) Section, (h) Enquiry Cell, (i) Computer Section, (J) Special Officers Section (k) Accounts Section, and (l) J.Special (M&T) Section, High Court for the State of Telangana, Hyderabad.